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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, the 6.1.1981.

NOTIFICATION
INCOME TAX

No. 3788 (F.No. 398/25/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 3121 (F.No. 404/127/TRD-Agra/79-ITCC) dated 11.1.1980, the Central Government hereby authorises Shri B.P. Bahukhandi, being gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri B.P. Bahukhandi takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVT. OF INDIA.

THE MANAGER

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DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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B. B. JAIDKA
(B. B. JAIDKA)

ASSTT. DIRECTOR OF INSPECTION
(RS&P)

*BT/20.1.81.